

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA Nos. 447, 448 and 449 of 2015
In DFR No. 1540 of 2015**

Dated: 09th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member**

In the matter of:-

**Fortune Five Hydel Projects Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. Srinivas R. Rao, Mr. Abid Ali
Beeran P &
Mr. Arun Devdas

Counsel for the Respondent(s) : -

ORDER

Interlocutory Application No. 448 of 2015 in DFR No. 1540 of 2015 has been filed by the applicant/appellant seeking therein condonation of delay of 59 days in re-filing the appeal. One more Interlocutory Application being No.449 of 2015 in the aforementioned DFR has been moved on behalf of the applicant/appellant praying for condonation of 154 days in filing the Appeal.

Issue notice of the aforementioned two IAs to all the respondents returnable within three weeks from today. Reply/objections be filed by the respondents within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter. Dasti service is permitted.

Post I.A. Nos. 448 & 449 of 2015 for hearing on **11th February, 2016.**

**(T. Munikrishnaiah)
Technical Member
SH/RKT**

**(Justice Surendra Kumar)
Judicial Member**